accordance with the provisions of Fundamental Rule 45-C. Eligibility of officers for various classes of accommodation is determined with reference to the "emoluments" as defined in the allotment rules. For this purpose the compensatory (city) allowance is not taken into consideration in determining the emoluments. The allowance is paid to Government servants only in certain cities where the cost of living is high and is related to the expensiveness of the city. The class of accommodation to which an officer is entitled is co-related to his status normally determined by pay. The Government do not propose to change the existing rules. Moreover, the inclusion of this allowance in "emoluments" for the purpose of allotment is not likely to be of much practical benefit to the officers concerned in securing allotment of higher class accommodation.

# भारत में पौधों के संरक्षण के मूलभूत रासायनिक पदार्थों का उत्पादन

३२९. श्री राम सहाय : क्या वाशिज्य तथा उद्योग मंत्रीं १९५९-६० के वर्ष के लिये अपने मन्त्रालय के वार्षिक प्रतिवेदन के पृष्ठ १०० को देखगे और यह बताने की कृपा करेगे कि :

(क) मेलेथियन, २,४, डी०, मरफरी योगिक और म्रतिरिक्त कापर ग्राकसींक्लो-राइड के उत्पादन की जो योजनाएं स्वीकृत की गई थी, क्या वे चालू हो गई हैं ; ग्रौर

(ख) जो यह ग्राशा व्यक्त की गई थी कि १९६० के ग्रन्त तक पौध संरक्षण के अनेक मूलभूत रासायनिक पदार्थ स्वदेशी निर्माताओं से उपलब्ध हो सकेंगे, क्या वह पूरी हो गई और ग्रगर नहीं तो क्यों?

†[MANUFACTURE OF BASIC PLANT-PROTECTION CHEMICALS IN INDIA

\*329. SHRI RAM SAHAI: Will the Minister of Commerce and Industry be pleased to refer to page 100 of the Annual Report of his Ministry for 1959-60 and state:

(a) whether the schemes approved for the manufacture of Malatheon 2, 4, D, mercury compounds and additional copper oxychloride have been introduced; and

(b) whether the expectation that **a** wider range of basic plant-protection chemicals would be available from indigenous manufacture towards the end of 1960 has materialised and if not, the reason therefor?]

उद्योग मंत्री (श्री मनुभाई झाह)ः (क) जीं हां।

(ख) जो ग्राशा थी उसका कुछ हिस्सा पूरा हो गया हैं। मरकरी यौगिक तथा कापर ग्राकसीक्लोराइड के उत्पादन की अमता स्थापित की जा चुकी है। कुछ एसी परिस्थितियों के कारण जिन्हे रोका नहीं जा सकता था २<sup>.</sup>४ डी० तथा मेलेथियन के उत्पादन में कुछ विलम्ब हो गया है।

†[THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) Yes.

(a) A part of the expectation has materialised. The capacities for the manufacture of organo mercurials and copper oxychloride have been established. There has been some delay in the production of  $2 \cdot 4$ -D and Malathion due to unavoidable circumstances.]

12 Noon

PAPERS LAID ON THE TABLE

### ANNUAL REPORTS (1959-60) OF THE Khadi and Village Industries Commission

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the

ti | English translation.

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Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1959-60. [Placed in Library. See No. LT-2732/61.]

#### THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, 1961

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table under subsection (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 255, dated the 22nd February, 1961, publishing the Khadi and Village Industries Commission (Amendment) Rules, 1961. [Placed in Library. See No. LT-2727/61.]

#### THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) (AMEND-MENT) ORDER, 1961

SHRI SATISH CHANDRA: Sir. I also beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. а copy of the Ministry of Commerce and Industry Notification S.O. No. 426. dated the 16th February, 1961, publishing the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1961. [Placed in Library. See No. LT-2728/61.1

#### Annual Report (1959-60) of the Rubber Board, Kottayam

SHRI SATISH CHANDRA: Sir, I beg to lay on the Table a copy of the Annual Report on the activities of the Rubber Board, Kottayam (Kerala) for the year 1959-60. [Placed in Library. See No. LT-2733/61.]

ANNUAL REPORTS (1959-60) OF THE HINDUSTAN CHEMICALS AND FERTILI-ZERS LTD. AND THE SINDRI FERTILIZERS AND CHEMICALS LTD.

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following Reports:---

- Fourth Annual Report of the Hindustan Chemicals and Fertilizers Limited, Naya Nangal (Punjab) for the year 1959-60. together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-2734/61.]
- (ii) Eighth Annual Report of the Sindri Fertilizers and Chemicals Limited for the year 1959-60, together with the and Auditors' Report the comments of the Comptroller and Auditor-General of India thereon, [Placed in Library. See No. LT-2735/61.]

## ALLOTMENT OF TIME FOR CON-SIDERATION OF THE APPROPRIA-TION (RAILWAYS) BILL, 1961

MR. CHAIRMAN: I have to inform Members that under rule 162 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes for the completion of all stages involved in the consideration and return of the Appropriation (Railways) Bill, 1961, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

Dr. Gopala Reddi.

REFERENCE TO A COMMUNIQUE ISSUED BY THE WEST GERMAN EMBASSY RE. ANTI-INDIAN RE-MARKS IN A BOOK ENTITLED "INDIA WITH AND WITHOUT MIRACLES"

SHRI BHUPESH GUPTA (West Bengal): Before we take up the Bill, Sir, as you know, here in this press.